

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 79 & 80 OF 2019 IN
DFR NO. 4060 OF 2018

Dated: 22nd January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Energy Association

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : ----

ORDER

The learned counsel, Mr. Ashwin Ramanathan, appearing for the Appellant prays for one week time to enable him to file necessary application for amendment in the cause title.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

The learned counsel for the Appellant is permitted to file necessary application for amendment in the cause title by 28.01.2019, as requested.

List the matter on **29.01.2019.**

(Ravindra Kumar Verma)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member